

HIGH COURT OF CHHATTISGARH, BILASPUR

ADMIT- CARD

Written Examination of District Judges (Entry Level) 2018 (LIMITED COMPETITIVE EXAMINATION)

Roll No. : 1

Candidate's Name : Sanjay Kumar Soni

Designation & Address : Civil Judge Class-I
& C.J.M. Kabirdham
(Kawardha)

Affix Passport Size
Photograph

Duly attested by the
District & Session Judge
concerned

(Similar to that affixed on
application form)

Father's/Husband's Name: Shri S.L.Soni

Gender : M

Examination Centre : Government Bilasa Girls P.G. Collage,
Link Road, Bilaspur

Date of Examination 2nd December 2018

TIME

PAPER

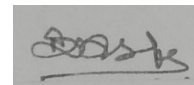
8.00 A.M. to 11.00 A.M.

Paper I LAW

2.00 P.M. to 05.00 P.M.

Paper II LAW

Issuing Authority



Registrar General

(See reverse for instructions)

IMPORTANT INSTRUCTIONS

- 1 Your admission to the examination shall be subject to producing this admit card in original before the office in charge of the examination centre or the invigilator. In case admit card produced is downloaded from our website, it shall be also treated as original.
- 2 You are required to be present in the examination centre 30 minutes before the commencement of examination and also required to maintain the dress code.
- 3 You are required to follow the instructions as mentioned on the answer sheet.
- 4 The Registry of the High Court shall not be responsible for any postal delay in delivery of admit card.
- 5 The candidates are not allowed to bring cell phone or any electronic device in the examination hall.
- 6 All the candidates are required to follow strictly the above instructions and all such instructions given by the In charge / head of centre / Invigilator from time to time.
- 7 Please do not write anything extra (Sign, mark, symbol, any things suggestive of identification) in your answer sheets except what is asked for otherwise your candidature shall be disqualified.
- 8 The candidates are not allowed to enter in the Examination room 15 minutes after the commencement of the examination and also not allowed to leave the examination room till the end of the examination.
- 9 Use of any un-faire-means shall disqualify the candidature in addition to other action require to be taken.
- 10 There is no provision for the supplementary answer book.

HIGH COURT OF CHHATTISGARH, BILASPUR

ADMIT- CARD

Written Examination of District Judges (Entry Level) 2018 (LIMITED COMPETITIVE EXAMINATION)

Roll No. : 2

Candidate's Name : Ashwani Kumar
Chaturvedi

Designation & Address : Civil Judge Class I
& A.C.J.M. Dongargarh

Affix Passport Size
Photograph

Duly attested by the
District & Session Judge
concerned

(Similar to that affixed
on application form)

Father's/Husband's Name: Shri Chandrabhuwan Chaturvedi

Gender : M

Examination Centre : Government Bilasa Girls P.G. Collage,
Link Road, Bilaspur

Date of Examination 2nd December 2018

TIME

PAPER

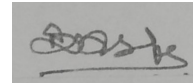
8.00 A.M. to 11.00 A.M.

Paper I LAW

2.00 P.M. to 05.00 P.M.

Paper II LAW

Issuing Authority



Registrar General

(See reverse for instructions)

IMPORTANT INSTRUCTIONS

- 1 Your admission to the examination shall be subject to producing this admit card in original before the office in charge of the examination centre or the invigilator. In case admit card produced is downloaded from our website, it shall be also treated as original.
- 2 You are required to be present in the examination centre 30 minutes before the commencement of examination and also required to maintain the dress code.
- 3 You are required to follow the instructions as mentioned on the answer sheet.
- 4 The Registry of the High Court shall not be responsible for any postal delay in delivery of admit card.
- 5 The candidates are not allowed to bring cell phone or any electronic device in the examination hall.
- 6 All the candidates are required to follow strictly the above instructions and all such instructions given by the In charge / head of centre / Invigilator from time to time.
- 7 Please do not write anything extra (Sign, mark, symbol, any things suggestive of identification) in your answer sheets except what is asked for otherwise your candidature shall be disqualified.
- 8 The candidates are not allowed to enter in the Examination room 15 minutes after the commencement of the examination and also not allowed to leave the examination room till the end of the examination.
- 9 Use of any un-faire-means shall disqualify the candidature in addition to other action require to be taken.
- 10 There is no provision for the supplementary answer book.